

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)	...	Applicant/Petitioner
Vs		
M/s. International Recreation and Amusement Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 20.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

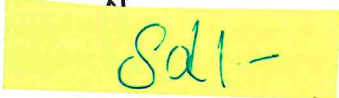
For the Applicant : Mr. Gurpreet Chadha, Advocate
Mr. Rahul Dev, Argus Partners, Advs .in I.A. 4966/2020.
Mr Amar Gupta, Ms. Pallavi, advs in CA 2087 of 2019.
Mr. Rajiv K. Virmani, Mr. Karuna Sharma,
Mr. Anuj Malhotra IA 291/2021 for Applicant and
For Respondent 1,2,3 in IA 2897

For the RP : Mr. P. Nagesh, Abhishek Anand, Mr. Mohak Sharma, Advs.
For the IRP : Mr. Pranay Agrawala, Sarthak Gupta, in IA No. 1313 of 2018

ORDER

List on 10.03.2021.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

20.01.2021
Deepak Kumar